

(b) if so, whether gliding in India is considered a sport for the rich only and not for the students and the common man; and

(c) whether the Government propose to reduce the flight charges to Rs. 5/-per launch to bring it within the reach of the common man?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) Yes, Sir.

(b) No, Sir.

(c) A proposal to, reduce the charges is under consideration.

Development of places of historical importance in Uttar Pradesh

1139. SHRI RAM CHANDRA VIKAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the steps taken by the Central Government to make the ancient and historical places in Uttar Pradesh attractive for tourists;

(b) whether Government are aware that the tourist centres in the State are not being properly maintained; and

(c) whether Central Government propose to prepare a coordinated project with the State Government for the proper maintenance of places of tourists interest in the State?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) In order to make the ancient and historical places in Uttar Pradesh attractive for tourists, the Department of Tourism has prepared Master Plans (land-use plans) for Fatehpur Sikri, Kushinagar & Sravasti, Piprahwa, Sarnath and Braj Bhoomi Parikrama. These plans would be implemented so as to ensure that the surroundings of these places are not spoiled by unplanned and unregulat-

ed growth and to develop requisite facilities at these places.

During the 6th Five Year Plan, the Department of Tourism has taken-up proposes to take-up the following schemes:—

(i) Development/construction of Tourist Complex at Fatehpur Sikri.

(ii) Land scaping & construction of cafeterias at Kushinagar & Sravasti.

(iii) Development/improvement of varanasi Ghats and its environment.

(iv) Braj Bhoomi Environmental Development Plan.

(v) Construction of Youth Hostel at Agra.

(vi) Flood lighting at Sikandra & Red Fort Agra and Residency at Lucknow.

(b) The Archaeological Survey of India is paying due attention to the proper preservation of Centrally protected monuments/sites and repairs are carried out from time to time pending upon the requirements and urgency of individual monuments/sites within the available financial resources.

(c) In order to develop/maintain places to tourist interest in the State, the Department of Tourism in consultation with the State Government have identified 3 travel circuits comprising 25 centres in the State of Uttar Pradesh for the development of tourist infrastructural facilities through the combined resources of the Centre, State and the Private Sectors

In addition, India Tourism Development Corporation have also, the following facilities—

(i) Hotel at Varanasi.

(ii) Travellers Lodge at Kushinagar.

(iii) Taj Restaurant at Agra and Kosi.

(iv) Transport Unit at Agra and Varanasi.

(v) Airport Restaurant at Agra & Varanasi.

(vi) A proposal for a hotel at Agra.

Rupee Trade with USSR

1140. SHRI BISWA GOSWAMI: Will the Minister of FINANCE be pleased to state:

(a) the total credit for India owing to surpluses achieved by India in its trade with USSR and the interest on these surpluses that will accrue to it annually; and

(b) the consequences of increasing accumulations of these credits on India's hanging position in future trade between the two countries?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) At the moment the Soviet Union has rupee surpluses which are being used for purchases from India. The balance of trade between India and the USSR has been fluctuating over the years. These fluctuations—whether surpluses or outstandings—are adjusted over a period of time through the mechanism of a Central Account maintained by RBI under the Trade Agreement subsisting between the two countries.

Appointment of Joint auditors in Oil India Ltd.

1141. SHRI ARABINDA GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that M/s. Singhanian & Co., 19 Chowringhee Road, Calcutta-13 and M/s. Sarma & Co., B/2, Kiron Sankar Roy Road, Calcutta-1 have been appointed as Joint auditors of Oil India Ltd., etc.;

(b) if so, whether their eligibility as Auditors has been considered by the Company and Comptroller and Auditor General of India if, not, what are the reasons therefor; and

(c) whether the reputed and established Arms of Chartered Accountants in the Eastern region were debarred

from appointment as Auditors and if I so, what were the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) M/s. S. K. Singhanian & Co. Chartered Accountants, Calcutta and M/s. Sarma & Co., Chartered Accountants/Calcutta were appointed as Joint statutory auditors of Oil India Ltd. for the year 1982-83 by the Company Law Board. M/s. S. K-Singhanian & Co. were appointed for the second term for the year 1983-84. However, M/s. Sarma & Co., were not appointed for 1983-84. These appointments were made on the advice of the Comptroller & Auditor General of India.

(c) No such firm is debarred from appointment as auditors for Government companies under Section 619(2) of the Companies Act.

Availability of opportunity to Ex-servicemen to start Small Industries

1142. SHRI SHANKARRAO NARAYANRAO DESHMUKH Will the Minister of DEFENCE be pleased to state :

(a) what opportunities are available to ex-servicemen in order to start small industries in industrial areas and employment opportunities either in public or private sector;

(b) whether Government provide the capital cost for starting the small scale industry to the ex-servicemen, who are always without capital; and

(c) whether these ex-servicemen are allotted land in accordance with the rules or denied-the, benefit because of their low income?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH): (a) to (c) Ex-Servicemen are assisted in finding opportunities for setting up their own small scale industries, and also for securing employment in public and private sector undertakings. In so far as employment is concerned, the ex-servicemen are provided various facilities/concessions such as reservation in post/services in Central Government Departments and